

(a) whether there is any proposal to hold early election of the Delhi Municipal Corporation; and

(b) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) and (b). Municipal Corporation of Delhi is at present under supersession. According to Section 490 (2) (d) of the Delhi Municipal Corporation Act, 1957, elections are to be held for the purpose of reconstituting the Corporation before the expiry of period of supersession.

#### **Guidelines on Checking Communal Riots**

1621. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any fresh guidelines have been or are being issued to the State Government to effectively check and prevent communal riots in the country; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). The Central Government has decided to issue revised guidelines to State and UTs for promotion of communal harmony. These are under final stages of formulation.

[*Translation*]

#### **Collapse of Rice Godowns In Narela, Delhi**

1622. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons were killed in

Narela, Delhi due to collapse of some rice godowns;

(b) if so, the details thereof and the explanation offered by their owners;

(c) whether any enquiry has been conducted in this incident;

(d) if so, the details thereof and the action taken against the guilty persons;

(e) whether any compensation has been paid to the dependent of the deceased; and

(f) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) Yes, Sir.

(b) and (c). A case was registered at Police Station Alipure and one person was arrested. As a result of Magisterial inquiry, departmental action has been initiated against the defaulting officials of Municipal Corporation of Delhi and Delhi Administration.

(e) and (f). Compensation of Rs. 10,000/- was sanctioned to the next of kin of each deceased and Rs. 2500/- each in the case of those seriously injured. The dependent of one deceased and 16 injured persons claimed compensation.

[*English*]

#### **Inclusion of Bye-Pass Stretch Between Tol Bridge and Khed Town Into National Highway System**

1623. SHRI A.R. ANTULAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to

include the stretch of the bye-pass between Tol Bridge on Bombay-Goa Road via Mhapral bridge and Khed Town in Ratnagiri district under National Highway System so as to avoid congestion and accidents at that place; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRI SHNAN): (a) No. Sir.

(b) Does not arise

#### **Pension to Freedom Fighters and Hyderabad Border Dispute**

1624. SHRI Y.S. RAJASEKHAR REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all freedom fighter of Hyderabad Border Disputes and Arya Samaj movement have been sanctioned pensions;

(b) if no, the present position thereof and reasons for the delay; and

(c) the approximate date by which Government propose to clear all pending cases?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) No, Sir.

(b) and (c). 468 cases of Hyderabad Border Camps and 254 cases of Arya Samaj Movement are still pending. These cases have first to be scrutinised by the concerned Non-Official Committee viz. the Hyderabad Special Screening Committee in respect of Border Camp cases and the Arya Samaj Committee in respect of Arya Samaj cases before final decision is taken by the Ministry. These cases will be placed before the Non-

Official Committee when they meet next.

#### **Electronic Telephone Exchanges in Lucknow**

1626. SHRI MANDHATA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether all the telephone exchanges in Lucknow are proposed to be converted into the electronic system; and

(b) if so, the time by which the project is proposed to be completed?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No. Sir, it is not proposed to convert all the exchanges in Lucknow to electronic one in 8th Plan. One Local Electronic Exchange System has been commissioned recently. Other exchanges as and when they complete their life would be replaced with electronic type only. Further expansions has been planned by Electronic type only.

(b) Does not arise in view of (a) above.

#### **Opening of Post Offices in Punjab**

1627. SHRI KAMAL CHAUDHRY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the location of new Post Offices opened in Punjab during 1989 and the number of new post offices which are proposed to be opened in Punjab during the current year district-wise;

(b) whether any representations have been received from Hoshiarpur district asking for setting up of more Post Offices/Branch Post Offices in that district; and

(c) if so, the response of the Govern-